

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4037 of 2020**

Chhotan Oraon @ Bhauru Oraon **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : Mr. Shiv Shankar Kumar, A.P.P.

02/29.07.2020 Defect no. 9(i) is ignored.

Heard Mr. Abhay Kr. Chaturvedy, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Bishunpur P.S. Case No. 11 of 2019, corresponding to G. R. No. 37 of 2020.

A truck loaded with Kendu Leaves was set on fire by the extremists. The petitioner seems to have been implicated initially on confession of Anil Kherwar and subsequently the petitioner has also confessed. The petitioner is in custody since 08.11.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Gumla in connection with Bishunpur P.S. Case No. 11 of 2019, corresponding to G. R. No. 37 of 2020.

(Rongon Mukhopadhyay, J.)